## II SECTION 3(11) OF THE GAZETTE

GOVERNMENT OF INDIA MINISTRY OF FINANCE (DEPARTMENT OF REVENUE)

New Dolhi, the

December, 1985.

## NOTIFICATION Income-tax.

.No.398/34/85-IT (B): In pursuance of sub-clause (iii) of clause (44) of the Section 2 of the Income-tax Act, 1961 (43 of 1961), and in supersession of Notification of the Govt. of India in the Department of R evenue No. 5263 (F. No. 398/6/83-IT(B) dated the 4.6.1983, the Central Government hereby authorises ex-post-facto Shri Santosh Kumar Sharma being a Gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act from 1.7.85.

> (B.E. Mexander) Under Secretary to the Govt. of India.

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The Manager. Govt. of India Press. Mayapuri, New Delhi.

To

Copy ferwarded to:-All Directors of Inspection including DI (ORMS), New Delhi.

The Director, IRS(DT) Staff College, Nagpur. 2.

The C&AG of India, New Delhi.

The Accountant General, Punjab, Chandigarh

The Chief Secretary, Govt. of Punjab, Changigarh.

The Joint Secretary and Legal Adviser, Ministry of Law, New Delhi. The Commissioner of Income-tax (Central), Audhiana.

IAC, Inspection Division, Chor, Vikas Thaven, New Bolhi.

8. Central Cell, DI (RS&PR), New Delhi(2 copies for issue and distribution).

10. DI P&P), Hans Bhavan, New Delhi.

11. ITGC Section, CRDT, New Delhi.

10. Guard file.

(B.E. Alexander)

Under Secretary to the Govt. of India-